

Madhya Pradesh High Court

Saurabh Sharma vs The State Of Madhya Pradesh on 8 October, 2021

Author: Chief Justice

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The High Court Of Madhya Pradesh  
WP-25853-2018  
(SAURABH SHARMA Vs THE STATE OF MADHYA PRA

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Jabalpur, Dated : 08-10-2021

Heard through Video Conferencing.

Shri Aditya Sanghi, learned senior counsel with counsel  
for the petitioner.

Shri Swapnil Ganguly, learned Deputy Advocate  
respondent/State.

Shri Siddharth Sharma, learned counsel for the respondent NO.2 and 3. Shri Sharma, learned counsel appearing for the respondent/Municipal Corporation submitted that the respondents have taken all necessary steps including regular fogging of the effected areas to contain spread of Dengu and Municipal authorities are getting regular survey conducted in areas where accumulated water and where they found larva the fines are imposed. It is contended that Municipal authorities are regularly in touch with the hospitals to identify the areas from where the Dengu patients are coming and in those areas steps are being taken for fogging of the affected areas. Not only the survey is being conducted and steps are taken to eliminate larva, bigger fogging machines are engaged, in small areas having difficulty of access, hand fogging machines which are manually operated, are being put to use.

It is submitted that a detailed counter affidavit is filed to place the same on record.

In view of the above, we direct the Collector, Jabalpur and Commissioner Municipal Corporation, Jabalpur to continue to undertake drive for raising awareness among the public by use of loudspeaker and also putting hoardings/pamphlets on important sites to educate people for steps required to be taken to contain the spread of Dengu in the city.

Matter to come up on 26/10/2021 .

(MOHAMMAD RAFIQ)  
CHIEF JUSTICE

(PURUSHAIN

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Signature Not Verified SAN

Digitally signed by TARUN KUMAR SALUNKE

Date: 2021.10.08 17:50:50 IST

